

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**AHMEDABAD BENCH**

**O.A. NO.**

683 of 1993 with

~~TAX NOX~~

M.A. NO.

147 of 1994.

**DATE OF DECISION** 20.07.1994.

Shri Pandit Govind Nehte **Petitioner**

Shri R.K. Mishra **Advocate for the Petitioner (s)**

**Versus**

Union of India & Ors. **Respondent**

Shri N.S. Shevde **Advocate for the Respondent (s)**

**CORAM**

**The Hon'ble Mr. K. Ramamoorthy** : Member (A)

**The Hon'ble Mr. Dr. R.K. Saxena** : Member (J)

**JUDGMENT**

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

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Shri Pandit Govind Nehte,  
A 9, Virpur Nagar Society,  
Near Adhar Society,  
Waghodia Road,  
Baroda.

...Applicant.

(Advocate : Mr.R.K.Mishra)

Versus

1. Union of India,  
The General Manager,  
Western Railway,  
Churchgate,  
Bombay.

2. The Divisional Railway Manager,  
Western Railway,  
Pratapnagar,  
Baroda.

...Respondents.

(Advocate : Mr. N.S.Shevde)

ORAL JUDGMENT

O.A.NO. 683 OF 1993  
with  
M.A.No. 147 OF 1994.

Date : 20.07.1994.

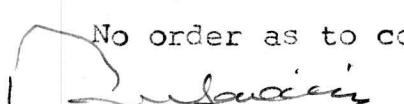
Per : Hon'ble Mr.K.Ramamoorthy : Member (A)

Mr.R.K.Mishra counsel for the applicant stated that this case pertains to a pensioner whose pension has been fixed on the basis of the last pay of Rs.2,600/- whereas he claims that it should have been Rs.2,750/-. Admittedly, his proforma fixation pertains to the year of 1964 and he <sup>pension</sup> also admits that there has been delay beyond limitation for filing of this application. The respondents have opposed the M.A.

We also do not see any reason to condone the delay as it effectively pertains to the year 1964. M.A. is refused.

In view of the above O.A./683/93 also stands disposed of.

No order as to costs.

  
(Dr. R.K.Saxena)  
Member (J)

  
(K.Ramamoorthy)  
Member (A)